

[Shri Bansal]

while making a statement in the House of Commons, said:

"There was a review of trade between Japan and the Sterling Area in the light of Japan's heavy balance of payments deficit and acute shortage of Sterling which in the absence of any action would have compelled Japan to impose heavy restrictions on the purchase of Sterling Area goods."

Inasmuch as this new agreement is bound to help the countries—the whole of sterling area—and India being a part of that area, I want to know whether Government of India were consulted by the U. K. Government when this agreement was discussed and signed.

**Mr. Speaker:** This also will be left over and may come up when the matter is taken up for discussion, because we do not allow any supplementary questions on a Statement made.

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

PRESENTATION OF SECOND REPORT

**Shri M. A. Ayyangar (Tirupati):** I beg to present the second Report of the Committee on Private Members' Bills and Resolutions.

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STATEMENT RE: SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) FOR 1953-54

**The Minister of Railways and Transport (Shri L. B. Shastri):** I beg to present a Statement showing Supplementary Demands for Grants for expenditure of the Central Government on Railways for the year 1953-54. [Placed in Library. See No. S-21/54.]

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PAPERS LAID ON THE TABLE

DELIMITATION COMMISSION FINAL ORDERS Nos. 5-9

**The Minister of Law and Minority Affairs (Shri Biswas):** I beg to lay on the Table, a copy of each of the following Orders, under sub-section (2) of section 9 of the Delimitation Commission Act, 1952:—

(i) Delimitation Commission, India, Final Order No. 5, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 21st December, 1953. [Placed in Library. See No. S-22/54.]

(ii) Delimitation Commission, India, Final Order No. 6, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 23rd December, 1953. [Placed in Library. See No. S-23/54.]

(iii) Delimitation Commission, India, Final Order No. 7, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 29th December, 1953. [Placed in Library. See No. S-24/54.]

(iv) Correction to Delimitation Commission, India, Final Order No. 7, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 18th January, 1954. [Placed in Library. See No. S-24/54.]

(v) Delimitation Commission, India, Final Order No. 8, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 30th December, 1953. [Placed in Library. See No. S-25/54.]

(vi) Delimitation Commission, India, Final Order No. 9, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 30th December, 1953. [Placed in Library. See No. S-26/54.]

STATEMENTS OF THE STATE-WISE POSITION OF ELECTION PETITIONS

**The Minister of Law and Minority Affairs (Shri Biswas):** I beg to lay on the Table, a copy of each of the following statements showing the

**State-wise position in respect of the election petitions:**

**Statement No. I.**—Showing the number of election petitions filed before the Election Commission. [Placed in Library. See No. S-27/54.]

**Statement No. II.**—Showing the number of election petitions either dismissed by the Commission or permitted by it to be withdrawn. [Placed in Library. See No. S-27/54.]

**Statement No. III.**—Showing the number of petitions referred to Election Tribunals for trial, number of petitions disposed of by them and number of petitions pending with them and the Election Commission. [Placed in Library. See No. S-27/54.]

**Statement No. IV.**—Showing the number of election petitions disposed of by the Election Tribunals. [Placed in Library. See No. S-27/54.]

**Statement No. V.**—Showing the number of petitions pending before the Election Tribunals in respect of General Elections. [Placed in Library. See No. S-27/54.]

**Statement No. VI.**—Showing the number of election petitions pending before the Election Tribunals and Election Commission in respect of bye-elections. [Placed in Library. See No. S-27/54.]

**Statement No. VII.**—Showing reasons for the delay in the disposal of 19 election petition relating to general elections. [Placed in Library. See No. S-27/54.]

#### AGREEMENTS BETWEEN RAJPRAMUKH OF SAURASHTRA AND RESERVE BANK OF INDIA

**The Deputy Minister of Finance (Shri A. C. Guha):** I beg to lay on the Table, under sub-section (2) of section 21A of the Reserve Bank of India Act, 1934, a copy of each of the Principal and Supplemental Agreements executed between the Rajpra-

mukh of Saurashtra and the Reserve Bank of India on the 23rd December 1953. [Placed in Library. See No. S-19/54.]

#### NOTIFICATIONS UNDER THE SEA CUSTOMS ACT

**The Deputy Minister of Finance (Shri A. C. Guha):** I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of each of the following notifications:—

(i) Customs No. 91 dated the 28th November, 1953; and

(ii) Customs No. 92 dated the 28th November, 1953.

[Placed in Library. See No. S-18/54.]

#### MUSLIM WAKFS BILL

##### EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

**The Minister of Law and Minority Affairs (Shri Biswas):** I beg to move:

“That the time appointed for the presentation of the report of the Select Committee on the Bill to provide for the better governance and administration of Muslim Wakfs and the supervision of Mutawallis' management of them, in India, be further extended upto Saturday, the 8th March, 1954.”

The Select Committee has practically completed its labours. But it was decided to redraft the whole Bill so as to make it simpler, and the revised draft consists of about seventy clauses. We have already done fifty-five or sixty of them and only a few remain. Then it has got to be printed. Therefore we are asking for this short adjournment. But it may be possible to present the report even before this date.

**Mr. Speaker:** The question is:

“That the time appointed for the presentation of the report of the Select Committee on the Bill to provide for the better governance and administration of Muslim Wakfs and the supervision of